

A NATIONAL SEMINAR
on
**FROM DENIZEN TO CITIZEN:
RIGHT TO LEAVE, REMAIN AND TO RETURN**

14th & 15th February, 2019

Organised by



ICFAI University, Tripura
ICFAI Law School

Kamalghat, Agartala-Simna Road, Pin 799210, Tripura(W), India

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Patron

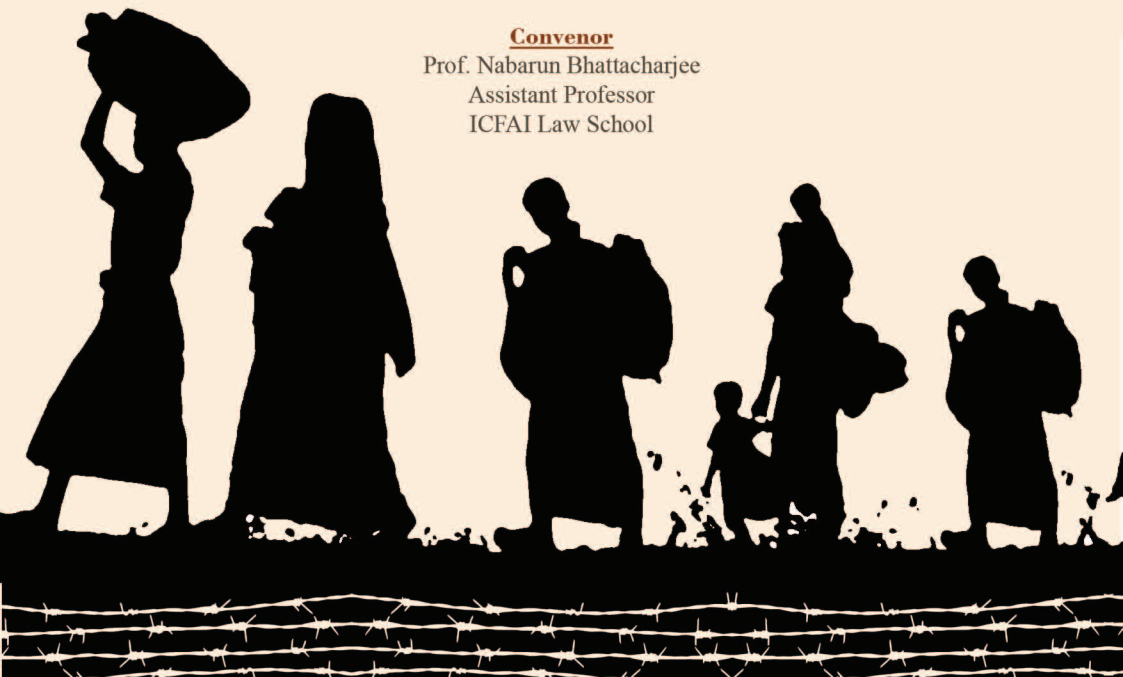
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Prof. Nabarun Bhattacharjee
Assistant Professor
ICFAI Law School





About the University:

The ICAFI University Tripura, (here in after referred as the University) was established in 2004 through an Act of the State Legislature (Tripura Act 8 of 2004). The University has been approved by the University Grant Commission under section 2(f) of the UGC Act 1956. The ICAFI University, Tripura is a member of the Association of commonwealth Universities (ACU), London, UK, Association of Indian Universities (AIU), New Delhi, India, the institution of Engineers India, and Association of Management Development Institution in South Asia (AMDISA), Hyderabad. The University has accreditations of the following regulatory authorities: Bar Council of India (BCI), National Council for Teachers Education (NCTE), Distance Education Bureau (DEB).

The University offers Bachelor, Master, And Doctoral programs in management, engineering, information technology, paramedical science, education, law, physical education, humanities and social science and other areas.

The ICAFI University, Tripura has positioned the ICAFI Law School to offer five Year Full-Time integrated BBA,LL.B. (Hons.), B.A.,LL.B. (Hons.), Three Year LL.B. and One Year LL.M. Programs with high Academic Standards comparable with those of leading National and International Law Schools in terms of Curriculum, Methodology, Research Oriented internships and Assignments. The programs are thus designed to impart legal knowledge and professional skills to shape the students as future Leaders of the Profession.

The University, with its motto “Meritum Ethicus” strives to develop a new cadre of professionals with high level of competence and deep sense of moral principles and commitment to the code of professional conduct. The University believes in creating and disseminating knowledge in core and frontier areas through innovative educational programs, research, consulting and publishing, and developing a new cadre of citizens with a high level of competence and a deep sense of ethics and commitment to the code of professional conduct.

About the Seminar:

Citizenship is the status, which is given to the individuals as lawful member of a State. However, we must agree that such status is a select space of a State and every State has its own criteria to decide the qualification for citizenship. Be that as it may, the rise of globalization and the worldwide economy have presented new dimension to the customary thoughts of citizenship.

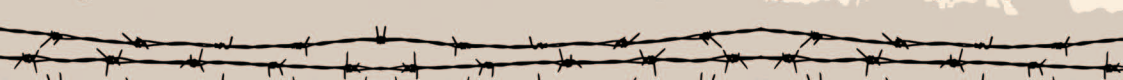
In the contemporary situation, the residents of one nation relocate to another nation because of financial, social and other such reasons. In this specific situation, the idea of human rights is of great significance. The States are under a commitment to maintain the human rights of the nationals as well as of each individual living inside the domain of the State independent of their citizenship status.

The Problem:

There is constantly an inalienable conflict between the commitments of the state towards its inhabitant and its duties towards the non-nationals. Such conflict between the commitments and responsibilities winds up clear with respect to displaced and stateless individuals. The states have the commitment to give financial and social advantages to its nationals from one viewpoint and to take after the all inclusive duties of non-refoulement on the other. In this novel circumstance, there is a need to separate the issues looked by the uprooted individuals within the preview of human rights law. The all comprehensive affirmation of Human Rights which guarantees the likelihood that “everyone has the benefit to a nationality” is an effort by the overall system to maintain a strategic distance from statelessness. Anomalies between local citizenship laws and the universal structure consistently provoke the condition of statelessness.

Objective of the Seminar::

It has been seen as a welcome step by the countries to affirm the rights of the stateless residents in their territory and a probable solution for problems posed by migration due to globalization. The great changes in the pattern of global migrations pose a severe threat to the basic human rights of the stateless citizens. Hence, there exists a vacuum in the global arena especially with



regard to the protection of interests of the migrants, refugees and the stateless citizens. The objective of the seminar is to draw out the current state of human rights in association with citizenship in India with particular complement on the circumstance of evacuees and stateless individuals.

Theme:

“From Denizen to Citizen: Right to Leave, Remain and to Return”

Sub Themes

- The Human Rights of Non-citizens
- State Obligation Towards Non-citizens: Balance between Human Rights and National Interest
- Challenges of Legally Defining Citizenship
- Protection of Non-citizens in International Law
- Role of International Organizations in Refugee Crisis
- Stateless Person and Citizenship: Prospect of International Citizenship Law
- Dual Citizenship

Who can Attend:

This Seminar is aimed at Academicians, Research Scholars, Professionals, Policy Makers and Students (both at Undergraduate and Postgraduate levels). The conference shall have panel discussions and presentations from the academic as well as a practical insight and will have renowned speakers. It is aimed to create a suitable and healthy exchange of ideas on emerging issues in the area of Citizenship, Refugees and Human Rights in the Contemporary World.

Submission Guidelines:

Abstract:

Presenters willing to submit abstracts must do it in .doc/.docx format and send to seminarils@iutripura.edu.in with subject “Abstract Submission” by 11:59 PM, 15th January, 2019.

- Name of the author(s) or any other form of identification must only be mentioned in the cover page of the abstract.
- Word Limit: Maximum 500 words
- Font : Times New Roman
- Font Size: 12
- Line spacing: Single

All abstracts will be subject to double blind peer-review and only those presenters whose abstracts will be approved by the reviewers must submit their complete paper for the final presentation. The criteria for evaluation by the reviewers are based on Relevance, Methodology and Originality. Author(s) details such as name, designation, e-mail ID, contact number and official address for communication must be mentioned in the body of the e-mail. Authors whose abstracts are selected will be intimated of the same by 21st of January, 2019.

Seminar Papers:

The authors whose abstracts are selected have to pay the registration fees by 7th of February, 2019. The papers must not be plagiarized or published in any other platform. Plagiarism of any sort shall lead to disqualification of the paper. The soft copy of the final research paper must be submitted in .doc/.docx format to seminarils@iutripura.edu.in by 11:59 PM, 7th of February, 2019 with the subject “Seminar Paper Submission”.

The body of email should contain the following details:

- Title of paper and the relevant sub-theme
- Name of the author(s)
- Author affiliation

Authors must adhere to the following guidelines for Seminar Paper:

- Name of Author(s) or any other form of identification must not be mentioned in the Seminar Paper.
- Word limit: 3000 – 4000
- Font - Times New Roman
- Font size - 12 (Main text), 10 (Footnotes)
- Line Spacing - 1.5 (Main text), 1 (Footnotes)
- Citation Style - Any Uniform Mode of Citation
- Margins - 1 inch (i.e. 2.54 cm) on each side

Co-authorship:

- Co-authorship is permitted to a maximum of two authors per paper. All authors and co-authors will have to mandatorily register themselves by paying the requisite registration fees separately. Details of the authors and co-authors have to be sent while sending in the Abstract and Main Paper in the body of the e-mail.
- At least one person amongst the author or co-authors has to be present on the day of the Seminar.
- The participation and attendance of the Seminar is restricted to only those who are presenting the paper.

Publication and Certificate:

Selected blind peer reviewed papers will be published in a book and/or CD or both with ISBN, subject to the approval of the review committee setup by ICAFI Law School. In case of any dispute/discrepancy, the decision of the organizing committee will be final. The certificates will be issued to the author(s) who present their paper during the technical session.

Registration & Payment Details:

The acceptance of abstracts will be intimated by 21st January, 2018. Registration fees must be paid only after the selection of abstract is intimated to the authors. Account details and other details for payment will be informed along with the acceptance intimation.

The fee shall be as below:

- Students (both Undergraduate and Postgraduate levels): Rs. 800/ per person
- Academicians, Research Scholars, Professionals & Other Presenters: Rs. 1200/ per person

Note

- Registration Fee includes food, lodging and conference kit.
- Registration fees once paid will not be refunded.
- No TA/DA will be paid by the University.
- Accommodation and food will be provided from the evening of 14th February, 2019 to the afternoon of 15th February, 2019.

How to Reach ICAFI University, Tripura

Flight from Kolkata to Agartala takes about 50 minutes and from Guwahati to Agartala about 25 minutes. It is only 30 minutes from Airport to reach ICAFI University.

Contact

The presenters are advised to contact the organizers in case of any queries and clarifications through e-mail at seminarils@iutripura.edu.in

For more details visit www.iutripura.edu.in

Contact person:

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